

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO 38
TO BE ANSWERED ON 03.02.2017

RASHTRIYA MAHILA KOSH

38. PROF.RAVINDRA VISHWANATH GAIKWAD

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) the details of the loan schemes operating under the Rashtriya Mahila Kosh (RMK), its existing corpus and the criteria/ norms adopted for sanction of loans thereunder;
- b) the details of proposals received and sanctioned under different loan schemes of RMK along with the number of beneficiaries thereunder during each of the last three years and the current year, scheme and State/UT-wise;
- c) whether the Government has taken note that number of persons have not repaid the loan amount taken under different loan schemes of RMK;
- d) if so, the details thereof indicating the number of loan defaulters in this regard during the said period; and
- e) the measures taken by the Government to remove the deficiencies found in the RMK and improve its functioning?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERED TO IN REPLY OF LOK SABHA STARRED QUESTION NO.38 FOR 03.02.2017 RAISED BY PROF.RAVINDRA VISHWANATH GAIKWAD - RASHTRIYA MAHILA KOSH

- (a) Rashtriya Mahila Kosh (RMK) is an autonomous organization under the Ministry of Women & Child Development (MWCD). It is a society registered under the Societies Registration Act 1860 and an apex micro-finance organization. The main objective of setting up of RMK was to provide micro-credit to poor women in the informal sector for various livelihood support and income generating activities at concessional terms in a client-friendly procedure and free them from clutches of money lenders to bring about their socio-economic development. The existing corpus of Rashtriya Mahila Kosh is `100 Crore.

Details of existing loan schemes operating under the Rashtriya Mahila Kosh (RMK) and criteria/norms adopted for sanction of loans are given under **Annexure -I**.

The loan schemes and criteria/norms adopted for sanction of loans thereunder are being revised.

- (b) The details of proposals received under different existing loan schemes of RMK since 2013-14 is given under **Annexure-II**.

The details of loan sanctioned under different loan schemes of RMK along with the number of women beneficiaries thereunder during each of the last three years and the current year is given in **Annexure-III**.

- (c) to (e) Yes madam.

The cumulative net numbers of defaulters under loan schemes of RMK is 517 as on 15.01.2017, showing a decreasing trend from 544 as on 31.03.2014.

Government has taken the following measures to remove the deficiencies and improve the functioning of RMK:

- The functioning of RMK is being strengthened through the restructuring of the organization, revising loan guidelines to meet present needs and also the processing of fresh loan proposals for sanctioning and disbursement of loans.
- To provide marketing linkage to women entrepreneurs/SHGs/NGOs, Mahila E-haat, an online direct marketing platform, was launched by Ministry of WCD on 7th March, 2016 at New Delhi with the vision to empower & strengthen financial inclusion of Women Entrepreneurs in the economy by providing continued sustenance and support to their creativity. It is an initiative for meeting aspirations and needs of women entrepreneurs. It will leverage technology for showcasing products made/manufactured/sold by women entrepreneurs/SHGs/NGOs as also showcase services reflecting their creative potential.
- In the recovery front, legal action under Section 138 of Negotiable Instrumental Act, filing of Civil Suit and other legal recourses have been started that including appointment of Arbitrator, filing FIR, execution of decree, etc. Simultaneously the defaulting NGOs are blacklisted whereby they are debarred from availing any sort of grants or aid by any Central / State Govt. agency.
- The functioning of RMK is being further strengthened through downward revision of interest rates, etc.

Details of loan schemes operating under the Rashtriya Mahila Kosh

i) **Loan Promotion Scheme:**

RMK provides smaller loan, maximum upto `10 lakh, to promote the activity of thrift and credit among new and smaller but potentially capable organisations having at-least six months experience in formation of SHGs, thrift, credit and recovery management.

ii) **Main Loan Scheme:**

IMOs having minimum 3 years' experience in thrift and credit activities are considered under the scheme for loan upto ` 200 lakh per state and a maximum of Rs. 600 Lakhs for multistate operations.

iii) **Refinance Scheme:**

RMK provides 100% refinance assistance to Mahila Urban Co-operative Bank on finances provides by them to poor women either directly or through SHGs within the norms of the RMK Main Loan Scheme.

iv) **Franchisee Scheme:**

Smaller NGOs of the State can avail loan directly from franchisee appointed by RMK for that particular State without sending their proposal to RMK office at New Delhi. RMK gives the Credit Limit upto ` 500 lakh to the Franchisee who in turn extend loan to smaller & potential NGOs in the State.

v) **Gold Credit Card Scheme:**

This Scheme of providing hassle free finance has been designed for medium and large NGOs so as to provide extended moratorium and credit on easier terms by RMK, for 3 years period. Maximum credit limit under this scheme is ` 500 lakh.

vi) **Housing Loan Scheme:**

Through its partner organizations, RMK provides loans upto a maximum `1,00,000/- per beneficiary to SHG members for construction of low cost house and repairs.

vii) **Working Capital Term Loan (WCTL):**

WCTL is provided to the organisations for backward and forward marketing linkages of products of women SHGs/ individuals and group of entrepreneurs, including technology transfer, education for skill up- gradation and infrastructure development. The borrowing organisation should have availed of a minimum loan of `25 lakhs or above under micro-credit schemes of RMK/ SIDBI / NABARD / Commercial Banks. The condition is not applicable to Government organisations. The maximum loan that can be sanctioned under this scheme is Rs 6 crores for multistate operations and ` 2 crore per State per IMO.

Key criteria/ norms for availing loans by IMOs from RMK

- The organization applying for loan from RMK should register on NITI Aayog portal and submit unique ID generated.
- The organization should have broad based objectives, serving social and economic needs of the poor women. It must not work for profit.
- The organization should be three years old as on the date of loan application to RMK.

- The organization should have necessary professional competence, basic financial management capability and organizational skills to implement the lending programme.
- The office bearers of the organization should not be elected representatives of any political party.
- The organization should have system of maintaining accounts, which should have been audited and published every year and there should not have been any irregularities.
- The organization should have experience in thrift and credit management for last 3 years or more. (Six months for applying under the Loan Promotion Scheme).
- The application should clearly reflect the source of funds utilized earlier for credit.
- Recovery of loans given to SHG beneficiaries should be at least 90% and above, whenever IMO approaches RMK for loan.
- There should be specific clause / provision in the Bye-laws / Memorandum of Association of the organization having power to borrow or raise loans from any outside agency.
- There should be appropriate reflection in the organization's audited accounts and balance sheet in respect of its experience in providing credit and recoveries etc. Audited accounts should reflect sound financial management / health.
- Loan limit per beneficiary (a) first loan – upto ` 35,000/-, (b) Repeat loan(s) – upto ` 50,000/-.
- There should be a clause in MOA / Bye laws that 2/3rd quorum is required for dissolution of the organization.

The details of proposals received under different loan schemes of RMK since 2013-14

Sr. No.	State	Total
1	Andhra Pradesh	24
2	Assam	9
3	Bihar	22
4	Chhattisgarh	1
5	Delhi	7
6	Gujarat	3
7	Haryana	5
8	Himachal Pradesh	1
9	J & K	4
10	Jharkhand	7
11	Karnataka	16
12	Kerala	6
13	Madhya Pradesh	14
14	Maharashtra	110
15	Manipur	13
16	Nagaland	1
17	Odisha	26
18	Punjab	4
19	Rajasthan	15
20	Tamil Nadu	92
21	Tripura	1
22	Uttar Pradesh	34
23	Uttarkhand	6
24	West Bengal	51
	Total Proposal received	472

The details of loan sanctioned under different loan schemes of RMK along with the no. of women beneficiaries thereunder:

a) For the year 2013 – 2014

(` in Lakhs)

S. No	Name of the NGO's	Loan Amount		No. of Beneficiaries
		Sanctioned	Disbursed	
Bihar				
Composite Loan Scheme				
1	Jeevan Jyoti Kala Kendra		10	
2	Samadhan Kendra	50	25	350
Subtotal of Composite Loan Scheme		50	35	350
Subtotal of Bihar		50	35	350
Delhi				
Composite Loan Scheme				
3	New Luxmi Urban T/c Co-op Society Ltd		5	
4	Pathways		10	
Subtotal of Composite Loan Scheme			15	
Subtotal of Delhi			15	
Gujarat				
Composite Loan Scheme				
5	Women Empowerment Corporation		10	
Subtotal of Composite Loan Scheme			10	
Subtotal of Gujarat			10	
Haryana				
Composite Loan Scheme				
6	Jagruti		20	
Subtotal of Composite Loan Scheme			20	
Subtotal of Haryana			20	
Jammu & Kashmir				
Composite Loan Scheme				
7	Gramodyog Hastkala Kendra	70		218
Subtotal of Composite Loan Scheme		70		218
Subtotal of Jammu & Kashmir		70		218
Jharkhand				
Composite Loan Scheme				
8	Jan Sewa Parishad	99	49.5	650
Subtotal of Composite Loan Scheme		99	49.5	650
Subtotal of Jharkhand		99	49.5	650
Karnataka				
Composite Loan Scheme				
9	Cauvery Mahila Credit Co-operative Society, Ltd	30		153
10	Dhwani Institute for Rural Development for Rural Development	15		150
Subtotal of Composite Loan Scheme		45		303
Subtotal of Karnataka		45		303
Madhya Pradesh				
Composite Loan Scheme				
11	ASRA Samjik Lok Kalyan Samiti		5	

12	Mahila Chetna Manch		50	
Subtotal of Composite Loan Scheme			55	
Subtotal of Madhya Pradesh			55	
Maharashtra				
Composite Loan Scheme				
13	Mauli Mahila Gramin Bigarsheti Sahkari Patsanstha Maryadit		10	
14	Vardhaman Nari Sahkari Patsanstha Maryadit		10	
15	Yashwant Co-operative Bank Ltd		50	
Subtotal of Composite Loan Scheme			70	
Subtotal of Maharashtra			70	
Odisha				
Composite Loan Scheme				
16	Gram Uthan		100	
17	Swayamshree Micro Credit Services		75	
18	The Eastern Multipurpose Co-op Society Ltd.		10	
19	United Club	7.3	3.65	126
20	Utkal Mahila Swayam Sahayak Samabaya Limited		25	
Subtotal of Composite Loan Scheme		7.3	213.65	126
Subtotal of Odisha		7.3	213.65	126
Rajasthan				
Composite Loan Scheme				
21	Krishak Vikas Sansthan	20		177
22	Lupin Human Welfare And Research Foundation Samiti		200	
23	Student's Relief Society		25	
Subtotal of Composite Loan Scheme		20	225	177
Subtotal of Rajasthan		20	225	177
Tamil Nadu				
Composite Loan Scheme				
24	All Women & Rural Development Society	20		133
25	Avvaiya Rural Development Service	50		231
26	Bharathi Women Devolpment Centre	150		1387
27	Centre for Community Development		50	
28	Kasthuribha Mahila Mandal		30	
29	Promote Organization to viable Venture of Empowerment the Rural	75.2	37.6	435
30	Roopam Trust	63.3	31.65	265
31	Rural Education Awareness & Development Society		30	
32	Rural Education Environment Development Multipurpose Awareness Society	84		504
33	Santhana Human Welfare & Educa'l Trust	80	40	462
34	Social Education Economical Development Society		10	
Subtotal of Composite Loan Scheme		522.5	229.25	3417
Loan Promotion Scheme				
35	Unification of World Rivers		5	
Subtotal of Loan Promotion Scheme			5	
Subtotal of Tamil Nadu		522.5	234.25	3417
Uttar Pradesh				
Composite Loan Scheme				

36	Bhartiya Micro Credit		10	
37	Jan Chetna	9.4	4.7	62
38	Suman Technical Institute	10	5	52
Subtotal of Composite Loan Scheme		19.4	19.7	114
Subtotal of Uttar Pradesh		19.4	19.7	114
West Bengal				
Composite Loan Scheme				
39	Apanjan Rural Development Sangha		2.5	
40	Atghara Jyoti Mahila Udyog		50	
41	Badkulla Luna Silk Khadi Society	70	35	1000
42	Belghoria Janakalyan Samity		50	
43	Belghoria Sri Jagannath Mahila Self Help Group	10		115
44	Joykrishnapur Progressive Rural Org for Voluntary Activities	16	8	460
45	Seba Rahara	100	50	1150
46	Society for Model Gram Bikas Kendra		100	
Subtotal of Composite Loan Scheme		196	295.5	2725
Subtotal of West Bengal		196	295.5	2725
Total		1029.2	1242.6	8080

b) For the year 2014 – 2015

(` In lakhs)

S. No.	Name of the NGO's	Loans Disbursed
Bihar		
Composite Loan Scheme		
1	Samadhan Kendra	25
Subtotal of Composite Loan Scheme		25
Subtotal of Bihar		25
Jammu & Kashmir		
Composite Loan Scheme		
2	Gramodyog Hastkala Kendra	35
Subtotal of Composite Loan Scheme		35
Subtotal of Jammu & Kashmir		35
Jharkhand		
Composite Loan Scheme		
3	Jan Sewa Parishad	49.5
Subtotal of Composite Loan Scheme		49.5
Subtotal of Jharkhand		49.5
Karnataka		
Composite Loan Scheme		
4	Dhwani Institute for Rural Development for Rural Development	7.5
Subtotal of Composite Loan Scheme		7.5
Subtotal of Karnataka		7.5
Rajasthan		
Composite Loan Scheme		
5	Krishak Vikas Sansthan	10
Subtotal of Composite Loan Scheme		10
Subtotal of Rajasthan		10
Tamil Nadu		
Composite Loan Scheme		
6	Avvaiya Rural Development Service	25
7	Bharathi Women Devolpment Centre	75
8	Rural Education Environment Development Multipurpose Awareness Society	42
Subtotal of Composite Loan Scheme		142
Subtotal of Tamil Nadu		142
West Bengal		
Composite Loan Scheme		
9	Badkulla Luna Silk Khadi Society	35
10	Belghoria Sri Jagannath Mahila Self Help Group	5
11	BURS	25
Subtotal of Composite Loan Scheme		65
Subtotal of West Bengal		65
Total		334

b) For the year 2016 – 2017

(` In lakhs)

S. No.	Name of the NGO's	Loans Disbursed
West Bengal		
Composite Loan Scheme		
1	Belghoria Sri Jagannath Mahila Self Help Group	5
2	Seba Rahara	50
Subtotal of Composite Loan Scheme		55
Subtotal of West Bengal		55
Total		55

*As per loan norms of RMK, Sanctioned loan is disbursed in two parts. 50% of the sanctioned loan is released immediately after sanction and execution of necessary loan documents by the NGOs. The remaining 50 % of the sanctioned loan is released after post sanction visit and getting a satisfactory report on the utilisation of the loan disbursed.

As the lending guidelines of RMK were under revision, no fresh loans were sanctioned since the financial year 2014-15.
